

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

213. IA/4314/2023 IN C.P. (IB)/1023(MB)2021

**IN THE MATTER OF**

State bank of India

VS

Gajanan Solvex Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 05.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

None

For the Respondent/Liquidator:

Adv. Mily Ghoshal (PH)

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**ORDER**

**I.A. 4314/2023**

Adv. Mily Ghoshal appearing for the Respondent No. 1 and 5. Despite service none has appeared on behalf of the Respondent Nos. 2 to 4. One last opportunity is granted to Respondent Nos. 2 to 4 to file the reply or advance their arguments on the next date failing which they shall be proceeded ex-parte. Adjourned to **02.05.2024.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)